

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/TT/2018

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for “Bunching of Tirunelveli-Edamon section of the Tirunelveli-Muvathapuza (Cochin) 400 kV quad D/C line initially (and temporarily) at 220 kV with existing Tirunelveli-Edamon 400 kV twin D/C line (400 kV line charged at 220 kV) under Transmission System associated with Kudankulam Atomic Power Project” in Southern Region.
- Date of Hearing** : 7.3.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Company Limited and 15 Others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesh, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for Bunching of Tirunelveli- Edamon section of the Tirunelveli-Muvathapuza (Cochin) 400 kV quad D/C line initially (and temporarily) at 220 kV with existing Tirunelveli-Edamon 400 kV twin D/C line (400 kV line charged at 220 kV) under Transmission System associated with Kudankulam Atomic Power Project” for the 2014-19 tariff period. The instant assets were scheduled to be put into commercial operation on 1.12.2008 but they were put into commercial operation on 23.12.2016 after a time over-run of about 8 years. He submitted that the reasons for time over-run have been submitted in the petition. He requested for granting 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



2. Learned counsel for TANGEDCO submitted that the assets covered in the instant petition were not executed by the petitioner as per the approved scheme. He submitted that the petitioner may be directed to confirm whether the instant assets were executed as per the approved scheme and the approval, if any, obtained for the change in the scheme. He further submitted that the line diagram at page no.51 of the petition shows that the lines were charged upto Tower 217 without completing the work in Edamon-Muvathupuzha section and it serves no useful purpose for the beneficiaries. He requested the Commission not to allow tariff under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.

3. The Commission asked the petitioner whether there is any deviation from the approved scheme in the execution of the instant assets and directed the petitioner to submit the approval for such deviation, if any. The Commission also directed the petitioner to submit the following information, on affidavit by 5.4.2018, with a copy to the respondents:-

a) Details of time over-run and chronology of activities alongwith documentary evidence as per the format given below:-

Asset	Activity	Period of activity				Reason (s) for delay
		Planned		Achieved		
		From	To	From	To	

b) Clarify whether the implemented arrangement is different from the arrangement discussed in 39th and 40th SCM. Submit the Standing Committee approved for the implemented arrangement.

c) Proof of compensation paid towards Right of Way for 400 kV D/C (Quad) Edamon-Muvattupuzha (Kochi) transmission line (Rs. 42.25 crore), Tower footing compensation and line corridor compensation for 400 kV D/C (Quad) Muvattupuzha (Kochi)-Trichur line (Rs. 22.90 crore).

d) Proof of Right of Way payment to KSEB.

e) What protection is provided on the line strung between towers 16 and 217?

f) Has the instant line enhanced the power transfer capability between Tirunelveli & Edamon and if so, by what extent.

4. The Commission directed the respondents to file their replies by 27.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 10.5.2018. The



petitioner shall ensure that the above information is filed within the due date mentioned.

5. The petition shall be listed for hearing on 24.5.2018 for final hearing.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

